

**SCHEDULE-I****FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CHEMSTAR ORGANICS (INDIA) LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>Chemstar Organics (India) Limited.</b>
2.	Date of incorporation of corporate debtor	May 25, 1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U25200MH1985PLC060434</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd Office Address:</b> PNB House, Phirozshah Mehta Road, Fort, Mumbai 400001 Maharashtra India
6.	Insolvency commencement date in respect of corporate debtor	<b>December 06, 2022;</b> date of the Hon'ble NCLT order
7.	Estimated date of closure of insolvency resolution process	<b>June 04, 2023;</b> being 180th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Indrajit Mukherjee Reg. No.: IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra - 410218 <b>Email id:</b> indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Indrajit Mukherjee Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra - 410218 <b>Email id:</b> cirpchemstar@gmail.com
11.	Last date for submission of claims	<b>December 20, 2022</b>
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Chemstar Organics (India) Limited on December 06, 2022.

The creditors of Chemstar Organics (India) Limited, are hereby called upon to submit their claims with proof on or before December 20, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date: December 08, 2022  
Place: Mumbai

**Indrajit Mukherjee**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P-01533/2018-2019/12450  
In the matter of Chemstar Organics (India) Limited